HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 18TH MARCH, 2016 AT 10.00 A.M.

I. QUESTIONS.
Questions entered in the separate list to be asked and answers given.

II. RESUMPTION OF DISCUSSION ON THE GOVERNOR’S ADDRESS AND VOTING ON MOTION OF THANKS.
RESUMPTION of discussion on the following motion moved by Shri Subhash Barala, M.L.A. on the 14th March, 2016, namely :-

“That an address be presented to the Governor in the following terms :-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 14th March, 2016 at 2.00 P.M.’”.

III. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2015-2016 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

(i) THE FINANCE MINISTER to present the Supplementary Estimates (Second Instalment) 2015-2016.

(ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (Second Instalment) 2015-2016.

IV. SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) 2015-2016.
1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand A MINISTER to move that a Supplementary sum not exceeding Supplementary Estimates No. 2

₹ 3,36,25,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2016 in respect of Demand No. 2:

Governor and Council of Ministers.

Pages 1-3

Demand A MINISTER to move that a Supplementary sum not exceeding Supplementary Estimates No. 3

₹ 17,94,13,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2016 in respect of Demand No. 3:

General Administration.

Pages 4-6
Demand No. 4
A MINISTER to move that a Supplementary sum not exceeding ₹ 17,66,57,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2016 in respect of Demand No. 4—Revenue.

Pages 7-8

Demand No. 8
A MINISTER to move that a Supplementary sum not exceeding ₹ 257,63,35,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2016 in respect of Demand No. 8—Buildings and Roads.

Pages 9-10

Demand No. 17
A MINISTER to move that a supplementary sum not exceeding ₹ 1000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2016 in respect of Demand No. 17—Employment.

Pages 11-12

Demand No. 19
A MINISTER to move that a supplementary sum not exceeding ₹ 150,41,68,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2016 in respect of Demand No. 19—Welfare of SCs and BCs.

Pages 13-15

Demand No. 20
A MINISTER to move that a Supplementary sum not exceeding ₹ 1,65,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2016 in respect of Demand No. 20—Social Security and Welfare.

Pages 16-17

Demand No. 22
A MINISTER to move that a Supplementary sum not exceeding ₹ 1,65,74,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2016 in respect of Demand No. 22—Welfare of Ex-servicemen.

Pages 18-20

Demand No. 27
A MINISTER to move that a Supplementary sum not exceeding ₹ 1000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2016 in respect of Demand No. 27—Agriculture.

Pages 23-24
Demand A MINISTER to move that a Supplementary sum not exceeding
Supplementary Estimates (Second
No. 33
1000/- for revenue expenditure and
Instalment) 2015-2016
₹ 11,56,00,000/- for capital expenditure be granted to
the Governor to defray charges that will come in the
course of payment for the year ending 31<sup>st</sup> March, 2016
in respect of Demand No. 33- Co-operation.

Pages 25-27

Demand A MINISTER to move that a Supplementary sum not exceeding
Supplementary Estimates (Second
No. 36
₹ 112,33,00,000/- for capital expenditure be granted
Instalment) 2015-2016
the Governor to defray charges that will come in the
course of payment for the year ending 31<sup>st</sup> March, 2016
in respect of Demand No. 36- Home.

Pages 28-30

Demand A MINISTER to move that a Supplementary sum not exceeding
Supplementary Estimates (Second
No. 40
₹ 4106,90,03,000/- for revenue expenditure and
Instalment) 2015-2016
1297,50,00,000 for capital expenditure be granted to
the Governor to defray charges that will come in the
course of payment for the year ending 31<sup>st</sup> March, 2016
in respect of Demand No. 40- Energy & Power.

Pages 31-36

Demand A MINISTER to move that a Supplementary sum not exceeding
Supplementary Estimates (Second
No. 45
₹ 12141,35,59,000/- for capital expenditure be granted
Instalment) 2015-2016
to the Governor to defray charges that will come in the
course of payment for the year ending
31<sup>st</sup> March, 2016 in respect of Demand No. 45- Loans
and Advances by State Government.

Pages 41-45

CHANDIGARH: R.K. NANDAL,
THE 17<sup>TH</sup> MARCH, 2016.
SECRETARY.